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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: DELHI.

REGN. NO. OA 582/89

Shri Niranjan Singh Vs. Union of India & others
23.3.89. Applicant through Shri Raja Venkatappa Naik, Counsel.

Issue Notice (dasti) to the Respondents regarding admission and interim relief, returnable on 4.4.1989. In the meantime, the operation of the order dated 7.3.1989 (Annexure IV to the application) in so far as the applicant is concerned, is hereby stayed and he shall not be reverted from his/post in case he has not/already been relieved therefrom.

Seen
(T.S. Oberoi)
MEMBER (J)

Seen
(KAUSHAL KUMAR)
MEMBER (A)

4.4.1989. Applicant through Shri Raja Venkatappa Naik, Counsel. Respondents through Shri M.L.Verma, Counsel.

Learned counsel for the Respondents has produced a copy of the order dated 27.3.1989 issued by the Respondents according to which the applicant will continue to officiate in HSG-I cadre as Dy. Postmaster, Ramesh Nagar HO, on purely temporary and ad hoc basis, till further orders.

Learned counsel for the applicant seeks to withdraw the application. The application is dismissed as withdrawn.

Seen
(T.S. Oberoi)
MEMBER (J)

Seen
(KAUSHAL KUMAR)
MEMBER (A)